

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WP.Nos.2795 OF 2023; 25572 AND 40476 OF 2018; 17474, 21144, 23842 AND
23908 OF 2019; 14861 OF 2020; 24029 OF 2021; 28636, 39435, 39464, 39473
AND 39485 OF 2022; 35248 AND 37149 OF 2025; 2348 AND 9942 OF 2026,
CMA.Nos.1073 OF 2019**

WP NO: 2795 OF 2023

Between:

1. Trilok Singh, S/o Eshwarlal, aged about 73 years.
2. Ashok Yadav, S/o Eshwarlal, aged about 68 years.
3. Shiv Shanker, S/o Eshwarlal, aged about 62 years.
4. Sainath, S/o Eshwarlal, aged about 60 years.
5. Jagdev, S/o Eshwarlal, aged about 58 years.
6. Surrender, S/o Eshwarlal, aged about 56 years.
7. Ananthram, S/o Eshwarlal, aged about 53 years.

All R/o Plot No. 142, Road No.2, Hanumanpet, Malkajgiri, Secunderabad.

...PETITIONERS

AND

1. State of Telangana, represented by its Principal Secretary, Revenue (Endowments II) Department at Secretariat, Hyderabad
2. The Commissioner of Endowments, Tilak Road, Hyderabad
3. The Assistant Commissioner, Endowments Department, Secunderabad
4. Sri Pahadi Hanuman Temple, represented by its Executive Officer, at North Lalaguda, Tukaramgate, Secunderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Certiorari or any other appropriate Writ or Writs, Order or Direction, to call for the records pertaining to the Order dated 3.12.2019 passed by the Member

of the Hon'ble Telangana Endowments Tribunal at Hyderabad in O A No. 665 of 2014, letter dated 29.1.2020 issued by the first respondent in Lr.No. 23925/ Endts.II(A1)/2019 and the order dated 15.9.2020 in O.A.No.665 of 2014 passed by Hon'ble Telangana Endowments Tribunal at Hyderabad and quash the same by declaring them to be illegal, arbitrary, ultra vires the provisions of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 and violative of Art. 14 of Constitution of India and the doctrine of separation of powers, by further declaring Rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010 in so far as the last sentence is concerned i.e. in case of disagreement, the Chairman shall address the Government as illegal, unconstitutional, ultra vires the provisions of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 and violative of Art. 14 of Constitution of India and to consequently declare the petitioners herein as Founder Family Members of the 4th Respondent Temple and enter their names in Col.No.4 of the Register maintained under Section 43 of Telangana Charitable and Hindu Religious. Institutions and Endowments Act, 1987, as Founder Family Members Award costs.

I.A. NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the Order dated 3.12.2019 passed by the Member of the Hon'ble Telangana Endowments Tribunal at Hyderabad in O.A.No. 665 of 2014, letter dated 29.1.2020 issued by the first respondent in Lr.No. 23925/ Endts.II(A1)/ 2019 and the order dated 15.9.2020 in O.A.No.665 of 2014 passed by Hon'ble Telangana Endowments Tribunal at Hyderabad, pending disposal of W.P.No. of 2023.

Counsel for the Petitioners: SRI SUDEEP REDDY.S

**Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.4: SRI J.R.MANO HAR RAO,
SC FOR ENDOWMENT**

WP NO: 25572 OF 2018**Between:**

1. Vijendra Kumar Tiwari, S/o Late Sri Gokaran Nath Tiwari, Age 80 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad - 500 095.
2. Rajendra Prasad Tiwari, S/o Late Sri Gokaran Nath Tiwari, Age 78 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad - 500 095.
3. Smt. Savitri Devi, W/o Late Sri Krishnakanth Tiwari, Age 68 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad - 500 095.
4. Ramesh Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, Age 50 years, R/o 4-5-860, Kriparambagh, Sultan Bazar, Hyderabad - 500 095.
5. Rajesh Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, Age 46 years, R/o 4-5-860, Kriparambagh, Sultan Bazar, Hyderabad - 500 095.(Died per LR's P-9 to 11)
6. Rakesh Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, Age 45 years, R/o 4-5-862, Kriparambagh, Sultan Bazar, Hyderabad - 500 095.
7. Sunil Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, Age 44 years, R/o 4-5-486, Kriparambagh, Sultan Bazar, Hyderabad - 500 095.
8. Smit. Sunita Pandey, D/o Late Sri Krishnakanth Tiwari, Age 48 years, R/o 4-5-863, Kriparambagh, Sultan Bazar, Hyderabad - 500 095.
9. Smt Rama Tiwari W/o Late Rajesh Kumar Tiwari, aged about 40 Years Occ Household R/o 4-5-860, Kripambagh Badichowdi Sultan Bazar Hyderabad
10. Siddharth Tiwari S/o Late Rajesh Tiwari, aged about 20 Years Occ Student R/o 4-5-860-Kriparambagh Badichowdi Sultan Bazar Hyderabad
11. Anandi Tiwari D/o Late Rajesh Kumar Tiwari, aged about 18 Years Occ Student R/o 4-5-860 Kriparambagh Badichowdi Sultan Bazar Hyderabad.

(Petitioner Nos.9 to 11 are brought on record as Lrs of deceased Petitioner No. 5 as per Court Order dated 26/10/2021 Vide IA.No.1 of 2021 in WP.No.25572 of 2018)

...PETITIONERS**AND**

1. The Government of Telangana, Represented by the Principal Secretary, Endowments Department, Secretariat, Hyderabad.
2. The Chairman, Endowments Tribunal, State of Telangana, Hyderabad.
3. The Member, Endowments Tribunal, State of Telangana, Hyderabad.
4. The Commissioner, Endowments Department, State of Telangana, Tilak Road, Hyderabad.
5. The Assistant Commissioner, Endowments Department, Hyderabad, O/o The Commissioner, Endowments Department, Tilak Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, direction or a Writ, one in the nature of a Writ of Mandamus, directing the Member, Endowments Tribunal, State of Telangana, Hyderabad, the

3rd Respondent herein, to comply with the provision contained in Rule 23 of the Telangana Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010 and also direct the Government of Telangana, represented by its Principal Secretary to the Government, Endowments Department, Hyderabad, the 1st Respondent herein to afford an opportunity of hearing the Petitioners before the first Respondent pronounces any orders pursuant to the referring of the matter to the Government under Rule 22 (2) of the Telangana Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010.

I.A. NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings before the Government of Telangana represented by its Principal Secretary, Endowments Department, the first Respondent herein, pursuant to the order dated 16.07.2018 in O.A.No.2 of 2018 (on the file of the Endowments Tribunal, Telangana State, Hyderabad) referring the matter to the Government, pending the Writ Petition.

I.A. NO: 2 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent, the Member, Endowments Tribunal, for the State of Telangana, to furnish the copy of the Report, regarding the inspection of Sri Hanuman Temple, Badichowdi, Hyderabad made by the Member Endowments Tribunal, Telangana State on 02.07.2018 immediately.

Counsel for the Petitioners: SRI T.SANJAY RAO

**Counsel for the Respondents: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

WP NO: 40476 OF 2018**Between:**

1. Teegala Yadi Reddy, S/o. Late Dhan Reddy, Aged about 70 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
2. Teegala Mahender Reddy, S/o. Late Ram Reddy, Aged about 38 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
3. Teegala Dayakar Reddy, S/o. Late Ram Reddy, Aged about 35 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
4. Teegala Chandra Reddy, S/o. Late Sathi Reddy, Aged about 57 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
5. Teegala Jagan Mohan Reddy, S/o. Late Sathi Reddy, Aged about 53 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
6. Teegala Goverdhan Reddy @ Gopal Reddy, S/o. Late Sathi Reddy, Aged about 50 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
7. Teegala Madhava Reddy, S/o. Late Venkat Reddy, Aged about 58 years, Occ. Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.
8. Teegala Sai Roop Reddy, S/o. Late Sanjeev Reddy, Aged about 25 years, Occ. Student, R/o. Badangpet Village, Saroornagar Mandal, R.R. District.

...PETITIONERS**AND**

1. The State of Telangana, Rep. by its Principal Secretary (Endowment Department), Secretariat, Saifabad, Hyderabad.
2. The Asst. Commissioner of Endowment, RR District, O/o. Endowment Office Boggulakunta, Abids, Hyderabad.
3. Sri Balaji Venkateswara Swamy Temple, Badanpet Village, Saroornagar Mandal, Rep. by its Manager

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus declaring the portion in case of disagreement the Chairman shall address the Government of Rule 22 (2) of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 made under GOMs No. 180 Revenue (Endowments-I), Department dated 28-02-2011 as adopted by the State of Telangana under GOMs No. 38 Revenue (Endowments - I) Department dated 09-04-2015 as unconstitutional, ultra vires and violative of Article 14 and 50 of the Constitution of India apart from contrary to the provisions of AP Charitable and Religious Institutions and Endowments Act, 1987 and consequently set-a-side the

notice issued by Telangana Endowment Tribunal, Hyderabad in OA.No.457 of 2015 dated 08-10-2018 by treating the OA.No.457 of 2015 as allowed.

I.A. NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of all further proceedings including making any order or decision by the 1st Respondent over the judicial orders dated 08-10-2018 made in OA.No.457 of 2015 of the Endowment Tribunal, Hyderabad in pursuance of the reference notice dated 08-10-2018 of Telangana Endowment Tribunal, Hyderabad pending disposal of the above writ petition.

Counsel for the Petitioners: SRI L.PRABHAKAR REDDY
Counsel for the Respondent Nos.1 & 2: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL
Counsel for the Respondent No.3: SRI J.R.MANO HAR RAO,
SC FOR ENDOWMENT

WP NO: 17474 OF 2019

Between:

1. Teegala Yadi Reddy, S/o. Late Dhan Reddy, Aged about 70 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
2. Teegala Mahender Reddy, S/o. Late Ram Reddy, Aged about 38 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
3. Teegala Dayakar Reddy, S/o. Late Ram Reddy, Aged about 35 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
4. Teegala Chandra Reddy, S/o. Late Sathi Reddy, Aged about 57 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
5. Teegala Jagan Mohan Reddy, S/o. Late Sathi Reddy, Aged about 53 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
6. Teegala Goverdhan Reddy @ Gopal Reddy, S/o. Late Sathi Reddy, Aged about 50 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
7. Teegala Madhava Reddy, S/o. Late Venkat Reddy, Aged about 58 years, Occ Agriculture, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.
8. Teegala Sai Roop Reddy, S/o. Late Sanjeev Reddy, Aged about 25 years, Occ Student, R/o. Badangpet Village, Saroornagar Mandal, R. R. District.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary (Endowment Department), Secretariat, Saifabad, Hyderabad.

2. The Endowments Tribunal for the State of Telangana, Barkatpura, Hyderabad
3. The Chairman-Cum-Dist. Judge, The Endowments Tribunal for the State of Telangana, Barkatpura, Hyderabad
4. The Member, The Endowments Tribunal for the State of Telangana, Barkatpura, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of prohibition directing the respondents not to proceed further in O.A.No.457 of 2015 including pronouncing the orders as per the letter of the 1st respondent dated 25-07-2019 consequently declaring the action of the 1st respondent in taking a unilateral decision to concur with the orders of the Member of the Tribunal in O.A. No. 457 of 2015 as per the letter No.12683/Endts.II(A1)/2019 dated 25-07-2019 addressed to the Chairman-Cum-Dist. Judge, Telangana Endowments Tribunal to pronounce the orders in O.A. No. 457 of 2015 as illegal, arbitrary, unjust, contrary to established principles of law, violation of principles of natural justice and violation of Art. 14 of Constitution of India.

I.A. NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of pronouncing the orders by the Respondents in OA No. 457 of 2015 on the file of Endowment Tribunal, Hyderabad by suspending the letter No.12683/Endts.II(A1)/2019 dated 25-07-2019, of the 1st respondent pending disposal of the above writ petition.

Counsel for the Petitioners: SRI L.PRABHAKAR REDDY
Counsel for the Respondents: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL

WP NO: 21144 OF 2019**Between:**

1. Vijendra Kumar Tiwari, S/o Late Sri Gokaran Nath Tiwari, Age 80 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad.
2. Smt. Savitri Devi, W/o Late Krishnakanth Tiwari, age 68 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad.
3. Ramesh Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, aged about 50 years, R/o 4-5-860, Kripambagh, Sultan Bazar, Hyderabad.
4. Rajesh Kumar.Tiwari, S/o Late Sri Krishnakanth Tiwari, aged about 46 years, R/o 4-5-860, Kripambagh, Sultan Bazar, Hyderabad (Died per LR's P-11 to 13)
5. Rakesh Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, aged about 45 years, R/o. 4-5-862, Kripambagh, Sultan Bazar, Hyderabad
6. Sunil Kumar Tiwari, S/o Late Sri Krishnakanth Tiwari, aged about 44 years, R/o 4-5-486, Kripambagh, Sultan Bazar, Hyderabad
7. Sunitha Pandey, D/o Late Sri Krishnakanth Tiwari, aged about 48 years, R/o 4-5-863, Kripambagh, Sultan Bazar, Hyderabad.
8. Smt. Pushpa Tiwari, W/o Late Sri Rajendra Prasad Tiwari, aged about 68 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad.
9. Pavan Tiwari, S/o Late Sri Rajendra Prasad Tiwari, aged about 37 years, R/o 4-2-123, Badichowdi, Sultan Bazar, Hyderabad.
10. Smt. Swetha Tiwari, D/o Late Sri Rajendra Prasad Tiwari, W/o Rahul Dube, R/o 139, Sark-2, Mokila, Shankarpalli, Rangareddy Dist
11. Smt Rama Tiwari W/o Late Rajesh Kumar Tiwari, aged about 40 Years Occ Household R/o 4-5-860 Kripambagh Badichowdi Sultan Bazar Hyderabad
12. Siddharth Tiwari S/o Late Rajesh Tiwari, aged about 20 Years Occ Student R/o 4-5-860 Kripambagh Badichowdi Sultan Bazar Hyderabad
13. Anandi Tiwari D/o Late Rajesh Kumar Tiwari, aged about 18 Years Occ Student R/o 4-5-860, Kripambagh Badichowdi Sultan Bazar Hyderabad

(Petitioner Nos.11 to 13 are brought on record as Lrs of deceased Petitioner No. 4 as per Court Order dated 26/10/2021 Vide IA.No.1 of 2021 in WP.No. 21144 of 2019)

...PETITIONERS**AND**

1. The State of Telangana, represented by its Principal Secretary, Revenue (Endowments-I) Department, Secretariat, Hyderabad.
2. The Chairman, Telangana State Endowments Tribunal, Hyderabad
3. The Member, Telangana State Endowments Tribunal, Hyderabad.
4. The Commissioner, Endowments Department, State of Telangana, Tilak Road, Hyderabad.
5. The Assistant Commissioner, Endowments Department, State of Telangana, Tilak Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, direction, or a writ, one in the nature of a Writ of Mandamus, declaring the portion of the Rule as contained in Sub-Rule (2) of Rule 22 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010, "..... In case of disagreement, the Chairman shall address the Government.", made under G.O.Ms.No.180, Revenue (Endowments-I) Department dated 28.02.2011, as Ultravires, and violative of Articles 14 and 50 of the Constitution of India.

I.A. NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order passed by the Government dated 25.07.2018 in Letter No.19069/Endts-11/(A-1)/2018 and the consequent order dated 02.08.2019 in O.A.No.2 of 2018 by the Chairman-cum-District Judge, Telangana State Endowments Tribunal, Hyderabad, pending disposal of the Writ Petition.

Counsel for the Petitioners: SRI T.SANJAY RAO
Counsel for the Respondents: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL

WP NO: 23842 OF 2019

Between:

1. Smt. M.Suvarnamala, W/o Late M.Rajeswar Rao Aged 64 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.
2. Smt. M.Mahamaya, W/o Late M.Rajeswar Rao Aged 69 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.

...PETITIONERS

AND

1. State of Telangana, Rep. by its Principal Secretary, Department of Revenue (Endowments-I1), Secretariat Buildings, Saifabad, Hyderabad.
2. Mudigonda Shankararadhya Mutt, Rep. by its Fit Person, 1-3-1039, Kavadiguda, Hyderabad.

3. The Assistant Commissioner, O/o The Commissioner of Endowments, Boggulakunta, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the order, dated 05-08-2019 passed by Telangana Endowments Tribunal, Hyderabad in O.A.No. 612 of 2010 (Old O.A.No. 33 of 2009) in pursuance of the proceedings, dated 25-07-2019 issued by the 1st respondent as per Rule 22(2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules, 2010, upon the reference made by the Telangana Endowments Tribunal, Hyderabad in view of the conflict of decision between the judicial and Administrative Members as illegal, arbitrary and violative of Articles 14 and 300-A of the Constitution of India and set aside the same.

I.A. NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order, dated 05-08-2019 passed by Telangana Endowments Tribunal, Hyderabad in O.A.No. 612 of 2010 (Old O.A.No. 33 of 2009), pursuant to the Letter No.19063/Endts.II(A1)/2018, dated 25-07-2019 issued by the 1st respondent, pending final disposal of the main writ petition.

I.A. NO: 2 OF 2019

Between:

Mudigonda Shankararadhya Mutt, Rep. by its Fit Person, 1-3-1039, Kavadiguda, Hyderabad.

...PETITIONER/2nd RESPONDENT

AND

1. Smt. M.Suvarnamala, W/o Late M.Rajeswar Rao Aged 64 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.

2. Smt. M.Mahamaya, W/o Late M.Rajeswar Rao Aged 69 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.

**...RESPONDENTS/
WRIT PETITIONERS**

3. State of Telangana, Rep. by its Principal Secretary, Department of Revenue (Endowments-I1), Secretariat Buildings, Saifabad, Hyderabad.
4. The Assistant Commissioner, O/o The Commissioner of Endowments, Boggulakunta, Hyderabad.

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order in IA.No. 1 of 2019 in WP.No. 23842 of 2019, dated 31/10/2019.

I.A. NO: 1 OF 2020

Between:

1. State of Telangana, Rep. by its Principal Secretary, Department of Revenue (Endowments-I1), Secretariat Buildings, Saifabad, Hyderabad.
2. The Assistant Commissioner, O/o The Commissioner of Endowments, Boggulakunta, Hyderabad.

**...PETITIONERS/RESPONDENTS 1 & 3
AND**

1. Smt. M.Suvarnamala, W/o Late M.Rajeswar Rao Aged 64 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.
2. Smt. M.Mahamaya, W/o Late M.Rajeswar Rao Aged 69 years, Housewife, 1-3-1039 (Part) of Mudigonda Sankararadhya Mutt, Kavadiguda, Hyderabad-80.

...RESPONDENT/PETITIONER

3. Mudigonda Shankararadhya Mutt, Rep. by its Fit Person, 1-3-1039, Kavadiguda, Hyderabad.

(Respondent/Respondent No.3 is not necessary party in this petition)

...RESPONDENT/RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dt. 31.10.2019 in 1.A.No. 1 of 2019 in W.P.No. 23842 of 2019 and dismiss the writ petition as devoid of merits and bonafide.

Counsel for the Petitioners: SRI M.SHIVA KUMAR
Counsel for the Respondent Nos.1 & 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL

Counsel for the Respondent No.2: --

WP NO: 23908 OF 2019

Between:

S.Janardhan, S/o A.S.Murthy, Aged about 64 years, Occ - Business, D.No.1-3-1039, Kavadiguda Hyderabad, T.S.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue (Endowments-II) Department Secretariat, Hyderabad, T.S.
2. The Chairman- cum- District Judge, Telangana State Endowments Tribunal Barkatpura, Hyderabad
3. The Member, Telangana State Endowments Tribunal Barkatpura, Hyderabad
4. The Asst. Commissioner, Endowments Department, Secunderabad, at Kachiguda, Hyderabad.
5. Sri Mudigonda Shankararadhya Muth, Kavadiguda, Hyderabad Rep. by its Fit person namely M. Hanumantha Rao.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the orders passed by the respondent No.2 dated 05/08/2019 in O.A. No.608 of 2010, on the file of Telangana Endowments Tribunal, Hyderabad (Old O.A. No.29/2009) and a letter dated 25/07/2019 in Lr. No.19068/Endts.II(A1)/2018 issued by the 1st respondent upon the address made by the respondent No.2 in view of conflict of decision between the respondents 2 and 3 as per Rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as illegal, arbitrary, unjust, unilateral, without jurisdiction, violation of principles of natural justice, consequently set-aside the same.

I.A. NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders dated 5/8/2019 in O.A. No.608/2010 on the file of Telangana Endowments

Tribunal passed by the respondent No.2 in pursuance of Letter dated 25/7/2019 in Lr.No.19068/Endts.II(A1)/ 2018 issued by the respondent No.1, pending disposal of writ petition.

I.A. NO: 2 OF 2019

Between:

Mudigonda Shankararadhya Muth, Kavadiguda, Hyderabad Rep. by its Fit person, 1-3-1039, Kavadiguda, Hyderabad.

...PETITIONER/5th RESPONDENT

AND

1. S.Janardhan, S/o A.S.Murthy, Aged about 64 years, Occ - Business, D.No.1-3-1039, Kavadiguda Hyderabad, T.S.

**...RESPONDENT/
WRIT PETITIONER**

2. The State of Telangana, Rep. by its Principal Secretary, Revenue (Endowments-II) Department Secretariat, Hyderabad, T.S.
3. The Chairman- cum- District Judge, Telangana State Endowments Tribunal Barkatpura, Hyderabad
4. The Member, Telangana State Endowments Tribunal Barkatpura, Hyderabad
5. The Asst. Commissioner, Endowments Department, Secunderabad, at Kachiguda, Hyderabad.

**...RESPONDENTS/
RESPONDENTS**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order in IA.No. 1 of 2019 in WP.No. 23908 of 2019, dated 31/10/2019.

I.A. NO: 1 OF 2020

Between:

1. The State of Telangana, Rep. by its Principal Secretary, Revenue (Endowments-II) Department Secretariat, Hyderabad, T.S.
2. The Asst. Commissioner, O/o. The Commissioner for Endowments Boggulakunta, Hyderabad.

...PETITIONERS/RESPONDENTS

AND

1. S.Janardhan, S/o A.S.Murthy, Aged about 64 years, Occ - Business, D.No.1-3-1039, Kavadiguda Hyderabad, T.S.

...RESPONDENT/PETITIONER

2. The Chairman- cum- District Judge, Telangana State Endowments Tribunal Barkatpura, Hyderabad
3. The Member, Telangana State Endowments Tribunal Barkatpura, Hyderabad
4. Mudigonda Shankararadhya Muth, Rep. by its Fit Person, 1-3-1039, Kavadiguda, Hyderabad.

(Respondent/Respondent No.2 to 4 are not necessary parties in this petition)

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dt. 31.10.2019 in I.A.No. 1 of 2019 in W.P.No. 23908 of 2019 and dismiss the writ petition as devoid of merits and bonafide.

Counsel for the Petitioner: SRI SRINIVASA MURTHY CHEEDELLA
Counsel for the Respondent Nos.1 TO 4: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL

Counsel for the Respondent No.5: --

WP NO: 14861 OF 2020

Between:

Shaik Hawed, S/o Shaik Mahaboob. aged about 50 years, Occupation. Business, R/o. H.No.3-4-174/3/2/1, Attapur, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, rep. by its Principal Secretary, Endowment Department, Secretariat, Hyderabad.
2. The Telangana Endowment Tribunal, at Hyderabad, rep. by its Registrar, Tilak Road, Hyderabad.
3. Assistant Commissioner, Endowment Department, Ranga Reddy District, Tilak Road, Hyderabad.
4. Sri Ananta Padmanabha Swamy Temple, rep. by its Manager, Attapur village, Rajendranagar Mandal, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Certiorari or any other appropriate writ and quash the judgment rendered by Honourable Administrative Member (K.Jyothi) in O.A.No.909 of 2011, dated 11/06/2020 on the file of the Telangana Endowment Tribunal. Hyderabad if necessary by setting aside the order of reference about the divergence in the

judgments of the Honourable Chairman and Honourable Administrative Member of Telangana Endowment Tribunal, Hyderabad in O.A.No.909 of 2011 and further direct the respondents not to interfere with the possession and enjoyment of the petitioner over the schedule mentioned land in O.A.No.909 of 2011.

I.A. NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent not to take any decision/pass any order in O.A.No.909 of 2011, on the file of the Telangana Endowment Tribunal, Hyderabad, pending disposal of the writ petition.

I.A. NO: 2 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the judgment and order in O.A.No.909 of 2011, dated 11/06/2020 (rendered by the Honourable K.Jyothi, Administrative Member), pending disposal of the writ petition.

Counsel for the Petitioner: Ms. BHARADWAJ ASSOCIATES
Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL

Counsel for the Respondent No.4: --

WP NO: 24029 OF 2021

Between:

1. Meena Kumari Mishra, W/o. Late Sri. Kishan Prasad Mishra, Age 57 years, Occ . Founder, R/o. 16-1-490/A, Saidabad, Hyderabad.
2. Guruprasad, S/o. Late Sri. Ram Prasad, Age . 66 years, Occupation. Founder, R/o.16-1-490/B, Shri Hanuman Temple, Saidabad, Hyderabad.
3. Srinath Prasad Mishra, S/o. Late Sri. Ganesh Prasad Mishra, Age . 57 years, Occupation . Founder, R/o.16-1-490/A, Saidabad, Hyderabad.
4. Raghunath Prasad Mishra, S/o. Late Sri. Ganesh Prasad Mishra, Age. 51 years, Occupation. Founder, R/o.16-1-490/A, Saidabad, Hyderabad.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Endowments Department, Secretariat, Saifabad, Hyderabad.
2. The Commissioner, Endowments, Endowment Department, Boggulakunta, Tilak Road, Hyderabad, Telangana.
3. The Additional Commissioner of Endowments, Endowments Department, Boggulakunta, Tilak Road, Hyderabad.
4. Assistant Commissioner Endowments Dept, Government of Andhra Pradesh, Office of the Commissioner of Endowments Dept., Tilak Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of Writ of certiorari by.

- i) Declare that Sub-Rule 2 of Rule 22 the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Tribunal Rules 2010 as Ultravires to the Endowments Act, 1987 and also violative of Article 14, 21 and 300A of Constitution of India and also violative of Section 87, 88 and 91 of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987.
- ii) Set aside proceedings letter No.9796/Endts.II(A1)/2020m dt,27.10.2020 received on 25.09.2021 and set aside the same by holding it illegal, arbitrary, unconstitutional, violative of Article 14, 21 and 300A of Constitution of India and declared that the order passed by the Hon'ble Chairman, Endowments Tribunal in O.A.No.151/2010 Old O.A.No.11/2004 in the interest of justice.

I.A. NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Proceedings No.9796/Endts.II(A1)/2020m dt,27.10.2020 received on 25.09.2021 and direct the Respondent to continue the Petitioner as Hereditary Trustee (Founder) pending disposal of the main Writ Petition.

I.A. NO: 1 OF 2022**Between:**

1. The State of Telangana, Rep. by its Principal Secretary, Endowments Department, Secretariat, Saifabad, Hyderabad.
2. The Commissioner, Endowments, Endowment Department, Boggulakunta, Tilak Road, Hyderabad, Telangana.
3. The Additional Commissioner of Endowments, Endowments Department, Boggulakunta, Tilak Road, Hyderabad.
4. Assistant Commissioner Endowments Dept, Government of Andhra Pradesh, Office of the Commissioner of Endowments Dept., Tilak Road, Hyderabad.

...PETITIONERS/RESPONDENTS**AND**

1. Meena Kumari Mishra, W/o. Late Sri. Kishan Prasad Mishra, Age 57 years, Occ . Founder, R/o. 16-1-490/A, Saidabad, Hyderabad.
2. Guruprasad, S/o. Late Sri. Ram Prasad, Age . 66 years, Occupation. Founder, R/o.16-1-490/B, Shri Hanuman Temple, Saidabad, Hyderabad.
3. Srinath Prasad Mishra, S/o. Late Sri. Ganesh Prasad Mishra, Age . 57 years, Occupation . Founder, R/o.16-1-490/A, Saidabad, Hyderabad.
4. Raghunath Prasad Mishra, S/o. Late Sri. Ganesh Prasad Mishra, Age. 51 years, Occupation. Founder, R/o.16-1-490/A, Saidabad, Hyderabad.

...RESPONDENTS/WRIT PETITIONERS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dismiss the instant Writ Petition by vacating the interim suspension in IA.No.1 of 2021 in W.P.No.24029 of 2021, dt:05-10-2021 in the interest of Justice and welfare of the subject temple.

**Counsel for the Petitioners: SRI PRATAP NARAYAN SANGHI, SENIOR
COUNSEL FOR SRI AVADESH NARAYAN SANGHI**
**Counsel for the Respondents: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

WP NO: 28636 OF 2022**Between:**

Sri Bahuganam Mahender, S/o Late Sri Anantha Ramaiah Aged about 64 years R/o H.No. 1-2-229/43/2, Sri Nageshwarnagar colony, Kothapet, Hyderabad - 500035.

...PETITIONER**AND**

1. The State of Telangana, Rep by its Principal Secretary, Revenue (Endowment Department) Secretariat, Saifabad, Hyderabad.
2. The Commissioner, Endowment, Endowment Department Boggulakunta, Tilak Road, Hyderabad.
3. The Chairman Cum Dist Judge, Telangana Endowments Tribunal, State of Telangana, Bumanna Lane, Barkatpura, Hyderabad.
4. Sri Baskarayani Narsimha Murthy, aged about 64 years, R/o Sri lakshmi Narasimha Swamy Devasthanam, Yadagirigutta, Nalgonda Dist.
5. B. Lakshmi Narasimha Rao, S/o Late B. Anantha Ramaiah, aged about 74 years, R/o H.No. 16-7-813/13/A. Opp. Malakpet Railway Station, Hyderabad - 500024.
6. Sri V. Buchaiah Sharma, S/o V. Siddaiah Sharma aged about 61 years R/o Jeedikal (Post), Lingalsganapur (Mandal) Warangal dist.
7. The Asst Commissioner Endowments, Nalgonda Dist, Nalgonda, AP.
8. The Executive Officer of Sri Lakshmi Narsimha Swamy Devasthanam, Yadagirigutta, Nalgonda District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of mandamus or any other nature declaring

- i) Letter No 25334/Endts.II(A2)/2019 Dt 31-10-2020 issued by Respondent No 1 to respondent No 3 thereby declining the request of the Chairman-cum-District Judge Telangana Endowment Tribunal (vide Ir No BC1/336/2018 Dt 11-06-2020) to reconsider the matter in OA No 536/2012 in the light of Orders of the Honourable High Court in WP No 17474/2019 in correct perspective and informing The Chairman-cum-District Judge Telangana Endowment Tribunal that the order passed by Government Vide Lr No 25334/Endts.II/A2/2020 Dt 01-06-2020 as per Rule 22 (2) of the AP Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 hold good as illegal unlawful, against the provisions of constitution of India, principles of natural justice fairplay and equity and consequently set aside the same.

- ii) The Rule 22 (2) of the AP Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as unconstitutional being violative of Article 14 of Constitution of India and Ultra-Virus to Section 87 to 89 of AP Charitable and Hindu Religious Institutions and Endowment Tribunal Act 1987 and against the spirit of Judicial system, since the said Rule empowers the Government to decide in the cases where the Chairman and Member differ and disagree on the merits of the matter and give conflicting judgment.
- iii) To confirm the Order Dt 31-10-2018 passed by the Chairman-Cum-Dist Judge in OA No 536/2012 by rejecting the Order Dt 31-10-2018 passed by the Member in OA No 536/2012 on the file of Respondent No 3 i.e. Telangana Endowment Tribunal and allow OA No 536/2012 as prayed for.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation and effect of the Letter No 25334/Endts.II(A2)/2019 Dt 31-10-2020 issued by Respondent No 1 to respondent No 3 thereby declining the request of the Chairman-cum-District Judge Telangana Endowment Tribunal (vide Ir No BC1/336/2018 Dt 11-06-2020) to reconsider the matter in OA No 536/2012 in the light of Orders of the Honourable High Court in WP No 17474/2019 in correct perspective and informing The Chairman-cum-District Judge Telangana Endowment Tribunal that the order passed by Government Vide Lr No 25334/Endts.II/A2/2020 Dt 01-06-2020 as per Rule 22 (2) of the AP Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 hold good till the disposal of the present Writ Petition.

I.A. NO: 1 OF 2023**Between:**

Sri Baskarayani Narsimha Murthy, aged about 64 years, R/o Sri lakshmi Narasimha Swamy Devasthanam, Yadagirigutta, Nalgonda Dist.

**...PETITIONER/
4th RESPONDENT**

AND

1. Sri Bahuganam Mahender, S/o Late Sri Anantha Ramaiah Aged about 64 years R/o H.No. 1-2-229/43/2, Sri Nageshwarnagar colony, Kothapet, Hyderabad - 500035.

**...RESPONDENT/
WRIT PETITIONER**

2. The State of Telangana, Rep by its Principal Secretary, Revenue (Endowment Department) Secretariat, Saifabad, Hyderabad.
3. The Commissioner, Endowment, Endowment Department Boggulakunta, Tilak Road, Hyderabad.
4. The Chairman Cum Dist Judge, Telangana Endowments Tribunal, State of Telangana, Bumanna Lane, Barkatpura, Hyderabad.
5. B. Lakshmi Narasimha Rao, S/o Late B. Anantha Ramaiah, aged about 74 years, R/o H.No. 16-7-813/13/A. Opp. Malakpet Railway Station, Hyderabad - 500024.
6. Sri V. Buchaiah Sharma, S/o V. Siddaiah Sharma aged about 61 years R/o Jeedikal (Post), Lingalsganapur (Mandal) Warangal dist.
7. The Asst Commissioner Endowments, Nalgonda Dist, Nalgonda AP
8. The Executive Officer of Sri Lakshmi Narsimha Swamy Devasthanam, Yadagirigutta, Nalgonda District.

**...RESPONDENTS/
RESPONDENTS**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders dated 08/07/2022 and 03/08/2023 in I.A.No. 1 of 2022 in W.P.No. 28636 of 2022.

Counsel for the Petitioner: SRI G.K.DESHPANDE

**Counsel for the Respondent Nos.1 TO 3,7 & 8: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent Nos.4 to 6: --

WP NO: 39435 OF 2022**Between:**

Sri Seelam Satyanarayana Reddy, S/o Pedda Achi Reddy, age 45 years, occ Cultivation, R/o Narapuninipalli (V), Wyra Mandal, Khammam District.

...PETITIONER**AND**

1. The State of Telangana, Rep.by its Principal Secretary. Revenue endowments Department, Secretariat Hyderabad
2. The Chairman-Cum-District Judge, Telangana Endowments Tribunal Bhumannagalli, Barkatpura Behind TuljabhavanDharmashala, Hyderabad
3. The Asst. Commissioner, Endowments Department, Khammam Town and District
4. Sri Chandrasekhara Swamy Temple, Narapunenipalli village, Wyra Mandal, Khammam District, Rep. by its Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of certiorari/mandamus or any other nature declaring the

- (i) the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17.2.2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal concurring with the orders passed by the Member as per rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010, without considering the orders passed by the Judicial Member i.e., Chairman, passed in O.A.No. 751 of 2010 (Old O.A.No. 4 of 2010 D.C., Warangal) in the light of the orders passed by this Honble Court in I.A.No. 1 of 2019 in W.P.No. 17474 of 2019 Dt. 16.8.2019, is illegal, unlawful, against the provisions of Constitution of India, Principles of natural justice and consequently liable to be set aside.
- (ii) Challenging the Rule 22 (2) of the A.P Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as adopted by the State of Telangana on the ground that it is unconstitutional being violative of Article 14 of Constitution of India and Ultra-Virus to Section 87 to 89 of Telangana State Charitable and Hindu Religious Institutions and Endowment Act, 30 of 1987 and against the spirit of Judicial system, since the said Rule empowers the Government to decide in the cases

where the Chairman and Member differ and disagree on the merits of the matter and give conflicting judgments and

- (iii) praying this Hon'ble court to confirm the order passed by the Chairman cum-district Judge in O.A.No.564 of 2011 (Old O.A.No. 3 of 2010 D.C., Warangal) Dt. 3.12.2019 by setting aside/rejecting the order passed by the Administrative Member in O.A.No. 751 of 2010 (Old O.A.No. 4 of 2010 D.C., Warangal) Dt. 10.01.2020 on the file of the 3rd Respondent learned Telangana Endowments Tribunal at Hyderabad.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17.2.2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal, Hyderabad by staying all further proceedings in O.A.No. 751 of 2010 (Old 4 of 2010 before D.C, Warangal).

Counsel for the Petitioner: SRI PULLABHOTLA VLS SRICHAKRAPANI
Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL
Counsel for the Respondent No.4: SRI J.R.MANO HAR RAO, SC FOR
ENDOWMENT

WP NO: 39464 OF 2022

Between:

1. Mandagondi Daivadeenam (Died per L.Rs)
2. Mandagondi Chandrashekar, S/o Mandagondi Daivadeenam, Aged about 53 years, Occ. Govt. Employee.
3. Mandagondi Sreenivas, S/o Mandagondi Daivadeenam, Aged about 50 years, Occ. Lead Bank Manager, SBH, Khammam, R/o H.No.11-2-80/2, Balaji Nagar, Khammam.
4. Mandagondi Shivaramakrishna, S/o Mandagondi Daivadeenam, Aged about 47 years, Occ. Software Engineer, R/o H.No.11-2-80/2, Balaji Nagar, Khammam.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Endowments Department, Secretariat, Hyderabad.
2. The Chairman-Cum-District Judge, Telangana Endowments Tribunal Bhumannagalli, Barkatpura, Behind Tuljabhavan Dharmashala, Hyderabad.

3. The Asst. Commissioner, Endowments Department, Khammam Town and District.
4. Sri Chandrasekhara Swamy Temple, Narapunenipalli Village, Wyrā Mandal, Khammam District, Rep. by its Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of certiorari/mandamus or any other nature declaring the.

- (i) the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17/2/2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal concurring with the orders passed by the Member as per rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010, without considering the orders passed by the Judicial Member i.e, Chairman, passed in O.A.No. 563 of 2011 (Old O.A.No. 2 of 2010 D.C., Warangal) in the light of the orders passed by this Honourable Court in I.A.No. 1 of 2019 in W.P.No. 17474 of 2019 Dt. 16/8/2019, is illegal, unlawful, against the provisions of Constitution of India, Principles of natural justice and consequently liable to be set aside.
- (ii) Challenging the Rule 22 (2) of the A.P Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as adopted by the State of Telangana on the ground that it is unconstitutional being violative of Article 14 of Constitution of India and Ultra-Virus to Section 87 to 89 of Telangana State Charitable and Hindu Religious Institutions and Endowment Act, 30 of 1987 and against the spirit of Judicial system, since the said Rule empowers the Government to decide in the cases where the Chairman and Member differ and disagree on the merits of the matter and give conflicting judgments and
- (iii) praying this Honourable court to confirm the order passed by the Chairman cum-district Judge in O.A.No.563 of 2011 (Old O.A.No. 2 of 2010 D.C., Warangal) Dt. 3/12/2019 by setting aside/rejecting the order passed by the Administrative Member in O.A.No. 563 of 2011 (Old O.A.No. 2 of 2010 D.C., Warangal) Dt. 10/01/2020 on the file of the 3rd Respondent learned Telangana Endowments Tribunal at Hyderabad.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17/2/2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal, Hyderabad by staying all further proceedings in O.A.No. 563 of 2011 (Old 2 of 2010 before D.C, Warangal).

Counsel for the Petitioners: PVSL SRI CHAKRAPANI

**Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.4: SRI J.R.MANO HAR RAO, SC FOR
ENDOWMENT**

WP NO: 39473 OF 2022**Between:**

Smt. Kadiyala Rukmini., W/o Sreenivasa Rao, R/o Narapuninipalli (V), Wyra Mandal, Khammam District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue endowments Department, Secretariat, Hyderabad.
2. The Chairman-Cum-District Judge Telangana, Endowments Tribunal Bhumannagalli, Barkatpura Behind TuljabhavanDharmashala, Hyderabad.
3. The Asst. Commissioner, Endowments Department, Khammam Town and District.
4. Sri Chandrasekhara Swamy Temp Narapunenipalli village, Wyra Mandal Khammam District, Rep. by its Executive Officer

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of mandamus or any other nature declaring the

- (i) the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17.2.2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal concurring with the orders passed by the Member as per rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010, without considering the orders passed by the Judicial Member i.e, Chairman, passed in O.A.No. 564 of 2011 (Old

O.A.No. 3 of 2010 D.C., Warangal) in the light of the orders passed by this Honourable Court in I.A.No. 1 of 2019 in W.P.No. 17474 of 2019 Dt. 16.8.2019. is illegal, unlawful, against the provisions of Constitution of India, Principles of natural justice and consequently liable to be set aside.

- (ii) Challenging the Rule 22 (2) of the A.P Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as adopted by the State of Telangana on the ground that it is unconstitutional being violative of Article 14 of Constitution of India and Ultra-Virus to Section 87 to 89 of Telangana State Charitable and Hindu Religious Institutions and Endowment Act, 30 of 1987 and against the spirit of Judicial system, since the said Rule empowers the Government to decide in the cases where the Chairman and Member differ and disagree on the merits of the matter and give conflicting judgments and disagree on the merits of the matter and give conflicting judgments and
- (iii) praying this Honourable court to confirm the order passed by the Chairman-cum-district Judge in O.A.No.564 of 2011 (Old O.A.No. 3 of 2010 D.C., Warangal) Dt. 3.12.2019 by setting aside/rejecting the order passed by the Administrative Member in O.A.No. 563 of 2011 (Old O.A.No. 2 of 2010 D.C., Warangal) Dt. 10.01.2020 on the file of the 3rd Respondent learned Telangana Endowments Tribunal at Hyderabad.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17.2.2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal, Hyderabad by staying all further proceedings in O.A.No. 564 of 2011 (Old 3 of 2010 before D.C, Warangal).

Counsel for the Petitioner: SRI PULLABHOTLA VLS SRICHAKRAPANI
Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL
Counsel for the Respondent No.4: SRI J.R.MANO HAR RAO, SC FOR
ENDOWMENT

WP NO: 39485 OF 2022**Between:**

1. Mandagondi Parthasarathi, (Died per L.Rs)
2. Mandagondi Kanakadurga, W/o Late S M Parthasarathi Aged. 72 years, Occ. House wife R/o H.No. 5-12-61/101, Meerpet Mangapuram, Moulali, Hyderabad
3. Mandagondi Swarajyalakshmi, D/o late Sri M Parthasarathi Aged. 53 years, Occ. House wife R/o Flat No. 101-1, H.No. 40-318 Jawaharnagar colony, Moulali, Hyderabad
4. Mandagondi Srivalli, W/o Sri U Srinivasa Rao Aged. 52 years, Occ. House wife R/o Flat No. 104, Vishnuchaitanya Apts., Sardar Patel Nagar, Moulali, Hyderabad
5. Chavali Krishna Veni, W/o. Sri Chavali Venkataramana 76, 3rd Cross, Vinayaka Lay out, Bangalore North, Bangalore.
6. Mandagondi Sridevi, D/o Late Sri M Parthasarathi Aged. 46 years, Occ. House wife R/o Flat No. 105, Vijayatriambakam Apts, Sardar Patel Nagar, Moulali, Hyderabad

...PETITIONERS**(PETITIONERS 2 TO 6 ARE LR's OF PETITIONER No.1)****AND**

1. The State of Telangana, Rep. by its Principal Secretary. Revenue endowments Department, Secretariat Hyderabad.
2. The Chairman-Cum-District Judge, Telangana Endowments Tribunal Bhumannagalli, Barkatpura Behind Tuljabhavan Dharmashala, Hyderabad.
3. The Asst. Commissioner, Endowments Department, Khammam Town and District.
4. Sri Chandrasekhara Swamy Temple, Narapunenipalli village, Wyra Mandal, Khammam District, Rep. by its Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ in the nature of certiorari/Mandamus or any other nature declaring the.

- (i) the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17.2.2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal concurring with the orders passed by the Member as per rule 22 (2) of Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010, without considering the orders passed by the Judicial Member i.e, Chairman, passed in O.A.No. 750 of 2010 (Old O.A.No. 1 of 2010 D.C., Warangal) in the light of the orders passed by

this Honble Court in I.A.No. 1 of 2019 in W.P.No. 17474 of 2019 Dt. 16.8.2019, is illegal, unlawful, against the provisions of Constitution of India, Principles of natural justice and consequently liable to be set aside.

- (ii) Challenging the Rule 22 (2) of the A.P Charitable and Hindu Religious Institutions and Endowment Tribunal Rules 2010 as adopted by the State of Telangana on the ground that it is unconstitutional being violative of Article 14 of Constitution of India and Ultra-Virus to Section 87 to 89 of Telangana State Charitable and Hindu Religious Institutions and Endowment Act, 30 of 1987 and against the spirit of Judicial system, since the said Rule empowers the Government to decide in the cases where the Chairman and Member differ and disagree on the merits of the matter and give conflicting judgments and
- (iii) praying this Hon'ble court to conform the order passed by the Chairman cum-district Judge in O.A.No. 750 of 2010 (Old O.A.No. 1 of 2010 D.C., Warangal) Dt. 3/12/2019 by setting aside/rejecting the order passed by the Administrative Member in O.A.No. 750 of 2010 (Old O.A.No. 1 of 2010 D.C., Warangal) Dt. 10/01/2020 on the file of the 3rd Respondent learned Telangana Endowments Tribunal at Hyderabad.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the letter of the 1st respondent No. 3572/Endts.II,/A2/2020 Dt. 17/2/2021, issued to the 3rd Respondent learned Telangana Endowments Tribunal, Hyderabad by staying all further proceedings in O.A.No. 750 of 2010 (Old 1 of 2010 before D.C, Warangal)

Counsel for the Petitioners: SRI PVLS SRICHAKRAPANI

**Counsel for the Respondent Nos.1 TO 3: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.4: SRI J.R.MANO HAR RAO, SC FOR
ENDOWMENT**

WP NO: 35248 OF 2025**Between:**

Ahmed Abdul Mateen Khan, S/o Late Mohammed Abdul Aziz Khan, Aged about 74 Years, Occ. Business, R/o 9-4-86/222/37, Tirupalligadda, Salarjung Colony, Nalanagar, Gudimalkapur, Asifnagar (M), Hyderabad District.

...PETITIONER**AND**

1. The State of Telangana, Rep by its Principal Secretary, Endowment Department, Secretariat Building, Hyderabad.
2. The Chairman, Endowments Tribunal, State of Telangana, Hyderabad.
3. The Member, Endowments Tribunal, State of Telangana, Hyderabad.
4. The Assistant Commissioner, Endowments Department, Hyderabad.
5. Sri Kovala Ranganayaka Swamy Temple, Tirupalligadda, Salarjung Colony, Nalanagar, Gudimalkapur, Asifnagar (M), Rep by its Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the Rule 22 (2) of the Telangana Charitable and Hindu Religious Institutions and Endowment Tribunal Rules, 2010 made under G.O.Ms. No. 180, Revenue (Endowment-I) Department, dated 28-02-2011 and adopted by the State of Telangana through G.O.Ms. No. 38, Revenue (Endowment-I) Department, dated 09-04-2015, as illegal, unjust, arbitrary, unconstitutional, violative of Article 14 and Principles of Natural Justice and violative of basic structure of the Constitution of India, contrary to the provisions of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 and consequently to set-aside the notice issued by the Telangana Endowment Tribunal, Hyderabad in O.A. No. 71 of 2018, dated 29-08-2025 and by upholding the Order passed by Chairman of Endowment Tribunal, Hyderabad, dated 29-08-2025, resulting in dismissal of the O.A. No.71 of 2018.

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings including making any order or decision by the 1st Respondent

herein over the judicial orders, dated 22-08-2025, made in O.A. No. 71 of 2018 of the Endowment Tribunal, Hyderabad, in pursuance of the reference notice dated 29-08-2025 of Telangana Endowment Tribunal, Hyderabad pending disposal of the above Writ Petition, in the interest of justice.

Counsel for the Petitioner: SRI ASHOK REDDY KANATHALA
Counsel for the Respondent Nos.1 TO 4: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL
Counsel for the Respondent No.5: SRI CH.SATISH KUMAR

WP NO: 37149 OF 2025

Between:

1. Nerella Ramacharyulu Ramachary, S/o. Late Sri. Venkatacharyulu Venkatachary, Age. 73 years, Occ. Correspondent, R/o. D.No. 3-37, Tarangar, Serlingampally Ranga Reddy District (Respondent in O.A.No. 415 of 2015, 411 of 2015 and 413 of 2015)
2. M/s. Mayuri Nursery Garden, Rep by its Proprietor - N. Suryanarayana, S/ o. Veeranna Aged 75 years, Occ. Business, R/o. Beside Vidyaniketan Model School, Taranagar, Serilingampally, Ranga Reddy District (Respondent in O.A.No. 412 of 2015)
3. M/s. Vidyaniketan Model High School, D.No. 2-50/1, Taranagar, Serlingampally Ranga Reddy District Rep by Petitioner no.1 as its Correspondent (Respondent in O.A.No. 413 of 2015)
4. B.K. Aravinda Reddy, S/o. B.K. Raghava Reddy, Aged about 56 years, Occ. private service, R/ o. D.No. 2-68, Tarangar, Serlingampally Ranga Reddy District (Respondent in O.A.No. 414 of 2015)

...PETITIONERS

AND

1. The State of Telangana, Endowment Department, Rep. by its Principal Secretary, Secretariat, Hyderabad.
2. The Assistant Commissioner, Ranga Reddy Division, Endowments Department, State of Telangana,
3. Sri. Venugopala Swamy Temple, Taranagar, Serilingampally, Ranga Reddy District Rep by its Executive Officer/Manager

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of certiorari to quash the common judgment dated 23.09.2025 passed by the Learned Member cum Addl. Commissioner, Endowments Smt. K.Jyothi as wrong view and

judgment being contrary to the evidence on record, probabilities of the case, settled principles of law and provisions Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, violative of Articles 14, 25, 300A of the Constitution of India, while upholding the common judgment dated 12.09.2025 passed by the Hon'ble Chairman cum District Judge Sri. D.V.Nageshwar Rao of the Hon'ble Endowment Tribunal as the correct view and judgment.

I.A. NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the common judgment dated 23.09.2025 passed by the Learned Member cum Addl. Commissioner, Endowments Smt. K.Jyothi passed in O.A.No.411 to 415 of 2015 declaring the Petitioners as encroachers and directing them to evict the respective O.A. schedule properties and for further action in the event of failure to vacate.

Counsel for the Petitioners: SRI T.SURYA SATISH

**Counsel for the Respondent Nos.1 & 2: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.3: SRI CH.SATISH KUMAR,
SC FOR ENDOWMENT**

WP NO: 2348 OF 2026

Between:

1. Jagan mohan Reddy, S/o Ram Reddy, aged 50, Occ: Government Servant.
2. N.Venugopal reddy, S/o Ram Reddy, Aged 47, Occ. Business.
3. N.Ram Reddy, S/o late Aged 78, Occ.nil

(all are residents of H.No.6-40, Nallagandla Village, Rangareddy District

...PETITIONERS

AND

1. The state of Telangana, Rept. by the Principal secretary Endowments Department, Secretariat, Hyderabad.
2. The Asst commissioner of Endowments, Endowments Department, Rangareddy District.
3. Sri Someswara Swamy Devasthanam, Naliagadla village serilingampally, R.R.District, Rept. by the Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of certiorari, calling for the records of Hon'ble Telangana endowments tribunal proceedings bearing O.A. No. 82/2017 dated 7th of November 2025 in passing a differed judgment by the Hon'ble administrative member and quash the same being without jurisdiction, improper consideration of judicial precedence, contrary to law and be pleased to pass orders as the court sees fit.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased please to stay the proceedings of the descending order. Hon'ble Telangana endowments tribunal proceedings bearing O.A. No. 82/2017 dated 25th of November 2027 pending disposal of the above writ petition.

Counsel for the Petitioners: SRI J.C.FRANCIS

**Counsel for the Respondent Nos.1 & 2: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.3: SRI CH.SATISH KUMAR,
SC FOR ENDOWMENT**

WP NO: 9942 OF 2026

Between:

1. Smt. Erra Shyamamma, W/o Late Erra Basappa, Aged about 70 years, Occ. Household affairs, R/o Borancha village, Manoor Mandal, Medak Dist., Telangana State.
2. Sri Erra Pochaiah, S/o Late Erra Basappa, Aged about 55 years, Occ. Agriculture, R/o Borancha village, Manoor Mandal, Medak Dist., Telangana State.

...PETITIONERS

AND

1. The State of Telangana, Revenue (Endowment) Department, Secretariat, Hyderabad, Rep. by its Principal Secretary.
2. The Telangana Endowments Tribunal, At Hyderabad, rep. by its Chairman-Cum-District Judge.
3. The Deputy Commissioner, Endowments Department, Boogulukunta, Hyderabad.
4. The Assistant Commissioner, Endowments Department, Medak at Sangareddy.

5. Sri B. Narayana, S/o Sri Baganna, Aged about 56 years, Occ. Agriculture, R/o. Borancha village, Manoor Mandal, Medak District
6. Chetukindi Nagappa, S/o. Kistappa, Aged about 82 Years, Occ. Agriculture,
7. Erra Basappa (died), His LRs writ petitioners 1 and 2 herein
8. Erra Narasimulu, S/o. Laxmaiah, Aged about 40 Years, Occ. Agriculture.
9. Koduri Pochaiah, S/o. Moglaiah, Aged about 82 Years, Occ. Agriculture.
10. Banidha Narasomulu, S/o. Nagappa, Aged about 62 Years, Occ. Agriculture.

Respondents to 6 to 10 are R/o. Borancha village, Manoor Mandal, Medak District.

11. Pochamma Temple, Sy.No.17/A, At Borancha village, Manoor Mandal, Medak District. Rep by Executive Officer.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or orders more particularly one in the nature of Writ of Mandamus

(i). to declare the Rule 22(2) of the (Telangana) Charitable and Hindu Religious Institutions and Endowment Tribunal Rules, 2010, framed under G.O.Ms.No.180, Revenue (Endowment-I) Department, dated 28.02.2011, and notified in G.O. Ms. 38, dated 09.04.2015, to the effect in case of disagreement, the Chairman shall address the Government as unconstitutional, ultra-vires and violative of Articles 14 and 50 of the Constitution of India and contrary to the provisions of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 30 of 1987

(ii). to declare the Letter No. 13446/Rev (Endts.II/A2)/2025 dated 12-2 2026 issued by the 1st Respondent concurring with the order dated 25.04.2025 passed by the Chairman of 2nd Respondent Tribunal, in OA.No.559/2014, differing with the orders dated 25.04.2025 passed by its member and dismissing the O.A., without issuing any notice to the Writ Petitioners and other affected parties or hearing them, as arbitrary, illegal, violates the Principles of Natural Justice and against the Article-14 of the Constitution of India and set aside the same.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Letter No.13446/Rev(Endts.II/A2)/2025 dated 12-02-2026 issued by

the 1st Respondent, on the basis of the order dated 27-02-2026 passed in O.A. No.559/2014 by the 2nd Respondent Tribunal, pending disposal of the writ petition.

**Counsel for the Petitioners: SRI S.ASHOK ANAND KUMAR, SENIOR COUNSEL
FOR SRI N.GANGADHAR**

**Counsel for the Respondent Nos.1 TO 4: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.11: SRI CH.SATISH KUMAR,
SC FOR ENDOWMENT**

Counsel for the Respondent Nos.5,6,8 TO 10: --

CMA.NO: 1073 OF 2019

Appeal Under Section 84(2) of Endowments Act against orders against the Order dated 02-08-2019 passed in O.A.No.667/2014 on the file of the Telangana Endowments Tribunal at Hyderabad by allowing the O.A.

Between:

Peraboina Veeraiah, S/o. Ramulu Indian, Aged about 56 years R/o. Nereducherla, Alagadapa Village Miryalguda Mandal, Nalgonda District.

...APPELLANT/RESPONDENT

AND

1. The Assistant Commissioner, Endowments Department, Nalgonda Town and District
2. Sri Hanuman Temple, Alagadapa Village, Miryalguda Mandal Nalgonda District

...RESPONDENTS/APPLICANT

I.A. NO: 2 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order dated 02-08-2019 passed in O.A.No.667/2014 on the file of the Telangana Endowments Tribunal, Hyderabad, pending disposal of the present Civil Miscellaneous Appeal on the file of this Hon'ble Court.

Counsel for the Appellant: SRI K.DURGA PRASAD

**Counsel for the Respondent No.1: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: --

The Court made the following: COMMON ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

W.P.Nos.2795 of 2023; 25572 and 40476 of 2018; 17474, 21144, 23842, 23908
of 2019; 14861 of 2020; 24029 of 2021; 28636, 39435, 39464, 39473 and 39485
of 2022; 35248 and 37149 of 2025; 2348 and 9942 of 2026 and CMA.No.1073
of 2019

DATED: 01.07.2026

Between:

W.P.No.2795 of 2023

Trilok Singh and 6 others.

... Petitioners

AND

State of Telangana, rep., by its Principal Secretary,
Revenue (Endowments II) Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.25572 of 2018

Vijendra Kumar Tiwari and 7 others.

... Petitioners

AND

The Government of Telangana,
Rep., by its Principal Secretary,
Endowments Department,
Secretariat, Hyderabad and 4 others.

... Respondents

W.P.No.40476 of 2018

Teegala Yadi Reddy and 7 others.

... Petitioners

AND

The State of Telangana,

Rep., by its Principal Secretary (Endowment Department),
Secretariat, Hyderabad and 2 others.

... Respondents

W.P.No.17474 of 2019

Teegala Yadi Reddy and 7 others.

... Petitioners

AND

The State of Telangana,
Rep., by its Principal Secretary (Endowment Department),
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.21144 of 2019

Vijendra Kumar Tiwari and 9 others.

... Petitioners

AND

The State of Telangana, Rep., by its Principal Secretary,
Revenue (Endowments I) Department,
Secretariat, Hyderabad and 4 others.

... Respondents

W.P.No.23842 of 2019

Smt. M. Suvarnamala and another.

... Petitioners

AND

State of Telangana, rep., by its Principal Secretary,
Department of Revenue (Endowments II),
Secretariat, Hyderabad and 2 others.

... Respondents

W.P.No.23908 of 2019

S. Janardhan.

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue (Endowments II) Department,
Secretariat, Hyderabad and 4 others.

... Respondents

W.P.No.14861 of 2020

Shaik Hameed

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Endowment Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.24029 of 2021

Meera Kumari Mishra and 3 others.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Endowments Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.28636 of 2022

Sri Bahuganam Mahender

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue (Endowment Department),
Secretariat, Hyderabad and 7 others.

... Respondents

W.P.No.39435 of 2022

Sri Seelam Satyanarayana Reddy

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue Endowments Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.39464 of 2022

Mandagondi Daivadeenam and 3 others.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue Endowments Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.39473 of 2022

Smt. Kadiyala Rukmini

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue Endowments Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.39485 of 2022

Mandagondi Parthasarathi and 5 others.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue Endowments Department,
Secretariat, Hyderabad and 3 others.

... Respondents

W.P.No.35248 of 2025

Ahmed Abdul Mateen Khan

... Petitioner

AND

The State of Telangana, rep., by its Principal Secretary,
Endowment Department,
Secretariat, Hyderabad and 4 others.

... Respondents

W.P.No.37149 of 2025

Nerella Ramacharyulu and 3 others.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Endowment Department,

Secretariat, Hyderabad and 2 others.

... Respondents

W.P.No.2348 of 2026

Jagan Mohan Reddy and 2 others.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Endowments Department,
Secretariat, Hyderabad and 2 others.

... Respondents

W.P.No.9942 of 2026

Smt. Erra Shyamamma and another.

... Petitioners

AND

The State of Telangana, rep., by its Principal Secretary,
Revenue (Endowment) Department,
Secretariat, Hyderabad and 10 others.

... Respondents

C.M.A.No.1073 of 2019

Peraboina Veeraah

... Petitioner

AND

The Assistant Commissioner,
Endowments Department,
Nalgonda Town and District and another.

... Respondents

COMMON ORDER:

Mr. Pratap Narayan Sanghi, learned Senior Counsel represents
Mr. Avadesh Narayan Sanghi, learned counsel for the petitioners in
W.P.No.24029 of 2021.

Mr. S. Ashok Anand Kumar, learned Senior Counsel represents
Mr. N. Gangadhar, learned counsel for the petitioners in W.P.No.9942 of 2026.

Mr. T. Sanjay Rao, learned counsel for the petitioners in W.P.Nos.25572 of 2018 and 21144 of 2019.

Mr. Ashok Reddy Kanathala, learned counsel for the petitioner in W.P.No.35248 of 2025.

Mr. A. Sudarshan Reddy, learned Advocate General, appears for the State.

2. The present batch of writ petitions and civil miscellaneous appeal are with regard to validity of Rule 22(2) of the Telangana Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010 (for short, "the Rules), which is extracted below:

"Both the Chairman and Member should hear the arguments in the application and deliver the order signed by both of them or independently. In case of disagreement, the Chairman shall address the Government."

3. In sum and substance, the challenge of the petitioners is to Rule 22(2) of the Rules which provides that in case of difference of opinion between the Chairman and the Member of the Telangana Endowments Tribunal (for short, "the Tribunal"), the matter would be referred to the State Government. The impugned Rule was assailed amongst others also on the ground that the Government cannot function in an adjudicatory capacity in case of difference of opinion in judicial proceedings between the Members comprising the Bench. The matters were taken up earlier on 11.11.2025 when the learned Advocate General sought time to deliberate with the State Government officials on the impugned Rule 22(2) of the Rules. Thereafter, the matters were adjourned on

number of occasions as a draft amendment bill was prepared to amend Rule 22(2) of the Rules.

4. Today, when the matters have been taken up, learned Advocate General has brought to the notice of this Court G.O.Ms.No.149, dated 30.06.2026, by which Rule 22(2) of the Rules has been amended in exercise of powers conferred under sub-section (6) of Section 162 read with Section 153 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987. The notification dated 30.06.2026 is taken on record. The amendment made to Rule 22(2) of the Rules is extracted hereunder:

“NOTIFICATION

In exercise of the powers conferred under sub-section (6) of section 162 read with section 153 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Act No.30 of 1987), the Government hereby makes the following amendments to the Telangana Charitable and Hindu Religious Institutions and Endowments Tribunal Rules, 2010, issued in G.O.Ms.No.180, Revenue (Endts-I) Department, dated 28.02.2011 and as amended from to time.

AMENDMENTS

In the said Rules, in rule 22,

(a) for sub-rule (2), the following shall be substituted, namely,-

“(2) Both the Chairman and the Member shall hear the arguments in the application and deliver the orders signed by both of them or independently. In case of disagreement between the Chairman and the Member, the decision of the Chairman shall prevail and such decision shall be deemed to be the decision of the Tribunal.”

(b) after sub-rule (2) so substituted, the following sub-rules shall be added, namely,-

“(3) Any person aggrieved by the decision of the Tribunal under sub-rule (2) shall appeal to the High Court within ninety days (90) from the date of the decision of the Tribunal:

Provided that any matter referred to the Government prior to the amendment under rule 22(2) shall be returned to the Tribunal for taking a decision in accordance with the rule 22(2) as amended:

Provided further that any case pending before the Hon’ble High Court arising out of a reference made to the Government shall, subject to the orders of

the Hon'ble High Court, be remitted to the Tribunal for reconsideration in accordance with the rule 22(2) as amended."

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SMT. SHAILAJA RAMAIYER
PRINCIPAL SECRETARY TO GOVERNMENT"

5. Learned Advocate General submits that in view of the amendment to Rule 22(2) of the Rules, all the matters may be disposed of. He further submits that matters which are pending before this Court arising out of reference made to the Government under the existing Rule may also be remitted to the Tribunal for reconsideration in accordance with Rule 22(2) of the Rules as amended.

6. Learned Senior counsels and other counsels appearing for the petitioners also agree that in view of the amendment to Rule 22(2) of the Rules, all the matters can be disposed of. The matters, which are pending before the Government on reference made under the existing Rule 22(2) of the Rules, be directed to be placed before the Tribunal for reconsideration in accordance with the amended Rule 22(2) of the Rules.

7. Having regard to the aforesaid facts and circumstances and the amendment to Rule 22(2) of the Rules brought on record, we are of the view that the issue arising out of the existing Rule 22(2) of the Rules does not survive for adjudication by this Court. The case of the parties would be governed by the amended Rule 22(2) of the Rules. The writ petitions arising out of cases, which have been referred to the State Government, are remitted to the Tribunal for reconsideration in accordance with the amended Rule 22(2) of the Rules.

Needless to say, the learned Tribunal would dispose of all such matters in accordance with the amended Rule 22(2) of the Rules wherever need arises.

8. With the above observations, all the writ petitions and the civil miscellaneous appeal are disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- K.SHYLESHI
JOINT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue (Endowments II) Department at Secretariat, Hyderabad, State of Telangana.
2. The Principal Secretary, Endowments Department, Secretariat, Hyderabad Government of Telangana.
3. The Principal Secretary, Revenue (Endowments-I) Department, Secretariat, Hyderabad, State of Telangana.
4. The Commissioner, Endowments Department, State of Telangana, Tilak Road, Hyderabad.
5. The Assistant Commissioner, Endowments Department, Hyderabad, O/o The Commissioner, Endowments Department, Tilak Road, Hyderabad.
6. The Executive Officer, Sri Pahadi Hanuman Temple, at North Lalaguda, Tukaramgate, Secunderabad.
7. The Member, Endowments Tribunal, State of Telangana, Hyderabad.
8. The Manager, Sri Balaji Venkateswara Swamy Temple, Badanpet Village, Saroornagar Mandal.
9. The Endowments Tribunal for the State of Telangana, Barkatpura, Hyderabad.
10. The Chairman-Cum-Dist. Judge, The Endowments Tribunal for the State of Telangana, Barkatpura, Hyderabad
11. The Fit Person, Mudigonda Shankararadhya Mutt, 1-3-1039, Kavadiguda, Hyderabad.
12. The Asst. Commissioner, Endowments Department, Secunderabad, at Kachiguda, Hyderabad.
13. The Registrar, Telangana Endowment Tribunal, at Hyderabad, Tilak Road, Hyderabad.
14. The Manager, Sri Ananta Padmanabha Swamy Temple, Attapur village. Rajendranagar Mandal. Ranga Reddy District.
15. The Additional Commissioner of Endowments, Endowments Department, Boggulakunta, Tilak Road, Hyderabad.
16. Sri Baskarayani Narsimha Murthy, aged about 64 years R/o Sri lakshmi Narasimha Swamy Devasthanam, Yadagirigutta, Nalgonda Dist.
17. B. Lakshmi Narasimha Rao, S/o Late B. Anantha Ramaiah, aged about 74 years, R/o H.No. 16-7-813/13/A. Opp. Malakpet Railway Station, Hyderabad - 500024.

18. Sri V. Buchaiah Sharma, S/o V. Siddaiah Sharma aged about 61 years R/o Jeedikal (Post), Lingalsganapur (Mandal) Warangal dist.
19. The Asst Commissioner Endowments, Nalgonda Dist, Nalgonda, Telangana.
20. The Executive Officer of Sri Lakshmi Narsimha Swamy Devasthanam, Yadagirigutta, Nalgonda District.
21. The Asst. Commissioner, Endowments Department, Khammam Town and District
22. The Executive Officer, Sri Chandrasekhara Swamy Temple, Narapunenipalli village, Wyra Mandal, Khammam District.
23. The Executive Officer, Sri Kovela Ranganayaka Swamy Temple, Tirupalligadda, Salarjung Colony, Nalanagar, Gudimalkapur, Asifnagar (M).
24. The Executive Officer/Manager, Sri. Venugopala Swamy Temple, Taranagar, Sherillingampally, Ranga Reddy District.
25. The Executive Officer, Sri Somesmara Swamy Devasthanam, Naliagadla village serilingampally, R.R.District.
26. The Deputy Commissioner, Endowments Department, Boogulukunta, Hyderabad.
27. The Assistant Commissioner, Endowments Department, Medak at Sangareddy.
28. The Executive Officer, Pochamma Temple, Sy. No.17/A, At Borancha village, Manoor Mandal, Medak District.
29. Sri Hanuman Temple, Alagadapa Village, Miryalguda Mandal Nalgonda District.
30. One CC to SRI SUDEEP REDDY.S, Advocate [OPUC]
31. One CC to SRI T.SANJAY RAO, Advocate [OPUC]
32. One CC to SRI L.PRABHAKAR REDDY, Advocate [OPUC]
33. One CC to SRI M.SHIVA KUMAR, Advocate [OPUC]
34. One CC to SRI SRINIVASA MURTHY CHEEDELLA, Advocate [OPUC]
35. One CC to Ms. BHARADWAJ ASSOCIATES, Advocate [OPUC]
36. One CC to SRI AVADESH NARAYAN SANGHI, Advocate [OPUC]
37. One CC to SRI G.K.DESHPANDE, Advocate [OPUC]
38. One CC to SRI. PULLABHOTLA VLS SRICHAKRAPANI Advocate [OPUC]
39. One CC to SRI. SRINIVAS ALENUR Advocate [OPUC]
40. One CC to SRI. ASHOK REDDY KANATHALA Advocate [OPUC]
41. One CC to SRI. T SURYA SATISH Advocate [OPUC]
42. One CC to SRI. J C FRANCIS Advocate [OPUC]
43. One CC to SRI. N GANGADHAR Advocate [OPUC]
44. One CC to SRI. K DURGA PRASAD Advocate [OPUC]
45. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
46. One CC to SRI J.R.MANO HAR RAO, SC FOR ENDOWMENT [OPUC]
47. One CC to SRI CH.SATISH KUMAR, SC FOR ENDOWMENT [OPUC]
48. Two CD Copies

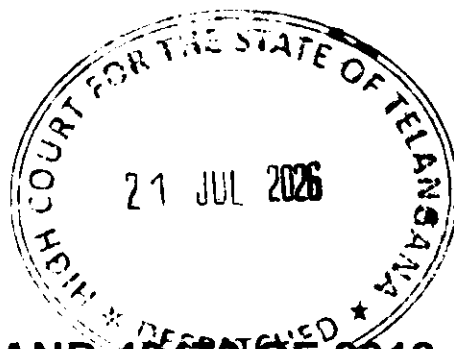
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PSK.



HIGH COURT

DATED: 01/07/2026



COMMON ORDER

**WP.Nos.2795 OF 2023; 25572 AND 40476 OF 2018;
17474, 21144, 23842 AND 23908 OF 2019; 14861 OF
2020; 24029 OF 2021; 28636, 39435, 39464, 39473
AND 39485 OF 2022; 35248 AND 37149 OF 2025;
2348 AND 9942 OF 2026, CMA.Nos.1073 OF 2019**

**DISPOSING OF THE WRIT PETITIONS AND CMA
WITHOUT COSTS.**

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18/7/26
C.P.